

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

SERVICE TAX APPEAL NO. 53067 OF 2016

(Arising out of Order-in-Original No. 42/PR.COMMR./ST/IND/2016 dated 26.8.2016 passed by the Principal Commissioner, Customs, Central Excise & Service Tax, Indore)

Chugh Realty

503, Orbit Mall,
Plot No. 305-306, PU-4,
Scheme No. 54 (Indore) (M.P.)

.....Appellant

Versus

**Principal Commissioner, Central Excise,
Customs & Service Tax, Indore**

Manik Bagh Palace,
Post Bag No. 10, Indore.

.....Respondent

APPEARANCE:

Shri Arvind Singh Chawla, CA - for the Respondent
Shri K. Poddar, Authorised Representative for the Department

**CORAM: HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)
HON'BLE MS. RACHNA GUPTA, MEMBER (JUDICIAL)**

DATE OF HEARING/ORDER: 09.03.2021

Final Order No. 51122/2021

P.V. SUBBA RAO:

Learned Counsel for the appellant submits that they have applied under Sabka Vishwas (Legacy Dispute Resolution) Scheme and have been issued Discharge Certificate in Form-IV and, therefore, the appeal may be dismissed as withdrawn.

2. Learned Authorized Representative supports the contention. Appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**

RM

